

**Advances taken by former Governor of Reserve Bank of India**

6423. SHRI VAYALAR RAVI: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether it is a fact that the former Governor of Reserve Bank of India has not taken any salary as it was deducted against the money he has taken in advance;

(b) if so, the total amount taken by him in advance; and

(c) the amount returned in instalments?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) to (c): The Reserve Bank of India has reported that during his tenure, Shri K. R. Puri former Governor was paid full salary after effecting usual deduction on account of provident fund, LIC premia and income-tax. The Reserve Bank has further reported that salary from the date of appointment on 20th August, 1975 to February, 1976 was paid to Shri Puri only on 3rd March, 1976 after his terms of appointment were cleared by Government and approved by the Central Board of the Bank. During this period, however, certain payments were made to the Life Insurance Corporation on account of car loan, air-conditioner loan availed of by Shri Puri and his monthly insurance premia by debit to Bank's Suspense Account. These advance payments were adjusted in March, 1976 when salary was paid to him up to February, 1976. The only advance made by the bank to Shri Puri was Rs. 12,000/- on 21st May, 1977 (after he relinquished charge as Governor on 2nd May, 1977) towards leave and retirement fare concession admissible to him. This amount was paid to packers and forwarders direct as a part payment towards parking, creting, lorry charges, insurance etc. on Shri Puri's account. He has not yet submitted final leave and retirement fare concession bill.

**New Oil Policy in respect of Copra and Coconut Oil**

6424. SHRI C. K. CHANDRAPPAN: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government are aware of the fact that the Government's new oil policy in respect of copra and coconut oil has put the Kerala Oil producers in great difficulty;

(b) if so, the details thereof; and

(c) Government's reaction thereto?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): (a) to (c): Within the framework of the general policy of liberal imports to ease the edible oils situation in the country, the Government reduced the import duty on coconut oil from 75% to 30% with effect from 30 May 1977. In doing so, care has been taken to see that the interests of coconut growers are not adversely affected. Measures taken in this regard are:

1. The import duty has been kept at a level as would ensure that the retail price of imported coconut oil would be on par or near par to that of indigenous coconut oil.

2. It has been decided to allow coconut oil imports only on a very restrictive basis.

3. It has been decided that with effect from 13 July 1977 no licences for import of coconut oil would be issued.

4. Licences already issued for edible oils or for coconut oil specifically will not longer be valid for imports of coconut oil, unless specific endorsement has been obtained from the licensing authority except in the case of those where shipments have already been made or irrevocable letters of credit have already been opened for imports of coconut oil.

5. Imports of coconut oil of only white variety and not yellow variety will be allowed against the licences to be specifically endorsed permitting import of coconut oil.

**Marketing of apples by National Agricultural Cooperative Marketing Federation**

6425. SHRI BALAK RAM: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether National Agricultural Cooperative Marketing Federation (NAFED) have proved to be effective weapons for breaking the monopoly of private traders in various parts of the country particularly in Delhi in the matter of marketing apples from Kashmir or Himachal Pradesh;

(b) if so, number of apple boxes handled by this agency out of the total number of boxes marketed from these two States during 1976 and reasons for shortfall, if any, and less sale proceeds; and

(c) steps taken to improve the functioning of this agency during the coming apple season?

**THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA):** (a) NAFED's entry in the Delhi apple market has created a healthy competition in the trade.

(b) Out of 199,28,276 apple boxes marketed from Jammu & Kashmir and Himachal Pradesh during 1976, NAFED handled 2.40 lakh boxes. There was no shortfall in the targeted business. Sale proceeds were also favourable.

(c) Special measures taken to bring about improvement include:

- (i) Deputation of field staff for establishing close liaison with the apple producers;
- (ii) opening of offices at Simla and Srinagar;
- (iii) establishment of cold storage for storing apples at New Delhi;
- (iv) setting up of a multi-commodity food processing factory at Delhi;
- (v) construction of a godown for storing and marketing of apples in Bombay;
- (vi) opening of a distribution outlet in Calcutta in collaboration with a member-cooperative.

#### Export of Wagons to Yugoslavia

6426. **SHRI RAMANAND TIWARY:** Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether no accord has been reached on the export of wagons to Yugoslavia; and

(b) if so, the reasons therefor?

**THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA):** (a) and (b) No accord has so far been reached regarding further export of wagons to Yugoslavia because the credit terms etc. are still under negotiation.

#### Foreign Companies in India

6427. **SHRI G. Y. KRISHNAN:** Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) the number and names of foreign firms working in the country through wholly owned subsidiaries and Branches;

(b) what are their industrial and trading operations; and

(c) whether all these firms are governed under the Companies Act and other Indian Laws?

**THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL):** (a) As on 31-3-76, there were 61 wholly-owned subsidiaries as on 31-3-77, there were 482 branches of foreign companies operating in India. A statement showing the names of the companies/branches is laid on the Table of the House. [*Placed in Library. See No. LT. 965/77*]

(b) They operate in the following fields:

1. Agriculture & Allied activities.
2. Mining and Quarrying.
3. Processing and manufacture of food-stuffs, textiles, leather and products thereof.
4. Processing and manufacture of metals and chemicals and products thereof.
5. Processing and manufacture—not elsewhere classified.
6. Construction and Utilities.
7. Commerce (Trade and Finance)
8. Transport, Communication & Storage.
9. Community and Business Services.
10. Personal and other services.

(c) Yes, Sir. \_\_\_\_\_

#### Hindustan Lever Limited

6428. **SHRI P. K. KODIYAN:** Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Hindustan Lever Limited has not taken any steps so far to bring down its foreign equity capital to 40 per